COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 143 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Ms. Anushree Bardhan for R-2

Mr. Ravi Sharma for R-7

ORDER

The learned counsel, Mr. Ravi Sharma accepts notice on behalf of Respondent No.7 and prays for four weeks time to enable him to file his reply.

Submission made by the learned counsel appearing for the Respondent No.7, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.7 is permitted to file his reply in this matter by 05.10.2018, as requested, duly serving copy on the other side. The learned counsel appearing for the Appellant is permitted to file his rejoinder in this matter by 22.10.2018, as requested, duly serving copy on the other side.

List this matter on ***26.10.2018***, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

pr/vg